

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Fifty Seventh Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1983

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTY-SEVENTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee to present the Report on their behalf, present this Fifty-seventh Report.

2. The Committee met on 11 April, 1983 for—

1. Further examination of the Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) by Sarvashri Hiralal R. Parmar and Bheekhabhai under rule 294(1)(a) of the Rules of Procedure.
- II. Examination of the Constitution (Amendment) Bill, 1983 (*Amendment of article 124, etc.*) by Shri B. V. Desai under rule 294(1)(a) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, 15 April, 1983.

Further examination of Constitution (Amendment) Bill

3. The Members-in-charge of the Bill were invited to attend the sitting to present before the Committee their views on the Bill. They did not attend the sitting.

4. The Committee considered the Bill and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Constitution (Amendment) Bill, 1983 (*Amendment of article 19, etc.*) by Sarvashri Hiralal R. Parmar and Bheekhabhai.

The Bill seeks to amend the Constitution with a view to provide that a family shall carry on only one trade, occupation, etc. located at only one place anywhere in India. It also seeks to provide that one family shall own only one residential building and have only one source of income.

After considering all aspects of the Bill, the Committee recommend that the Members may be permitted to move for leave to introduce the Bill.

Examination of Constitution (Amendment) Bill

5. The Committee then considered the Constitution (Amendment) Bill, 1983 (*Amendment of article 124, etc.*) by Shri B. V. Desai and arrived at the following findings as a result of the examination of the Bill:—

Findings of the Committee

The Bill seeks to amend articles 124 and 217 of the Constitution with a view to provide for appointment of Judges to the Supreme Court and High Courts by the President after consultation with a Committee constituted for selection of persons for appointment as such Judges.

[P.T.O.]

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

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| (1) Resolution by Shri R.L.P. Verma regarding situation prevailing in Assam. | 2 hours |
| (2) Resolution by Shri Harikesh Bahadur regarding rise in prices of essential commodities and other goods. | 2 hours |

Recommendations

7. The Committee recommend that—

- (i) Sarvashri Hirajal R. Parmar and Bheekhabhai be permitted to move for leave to introduce their Constitution (Amendment) Bill; and
- (ii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
11 April, 1983.
21 Chaitra, 1905 (Saka).

G. LAKSHMANAN,
Chairman,
Committee on Private Members'
Bills and Resolutions.